1

ITEM NO.20, 20.1 Virtual Court 1

SECTION X

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No(s). 6782/2020

(Arising out of impugned final judgment and order dated 12-05-2020 in WPPIL No. 59/2020 passed by the High Court Of Uttarakhand At Nainital)

PRINCIPALS PROGRESSIVE SCHOOLS ASSOCIATION Pet

Petitioner(s)

VERSUS

JAPINDER SINGH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and

IA No. 52744/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 49085/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 49084/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 49082/2020 - EXEMPTION FROM FILING O.T.)

WITH

Diary No(s). 11536/2020 (X)

(IA No. 52748/2020 - EXEMPTION FROM FILING AFFIDAVIT,

IA No. 49902/2020 - EXEMPTION FROM FILING AFFIDAVIT,

IA NO. 49441/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED

JUDGMENT, IA No. 49444/2020 - EXEMPTION FROM FILING O.T.

IA No. 49437/2020 - EXEMPTION FROM PAYING COURT FEE

IA No. 49470/2020 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES, IA No. 49446/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date: 06-07-2020 These matters were called on for hearing today.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE R. SUBHASH REDDY

HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Zoheb Hossain, Adv.

Mr. Adeeba Mujahid, AOR

Mr. sanjeev Menon, Adv.

Mr. Sudhir Naagar, AOR

Mr. Manohar Naagar, Adv.

Mr. M. Saquib Siddiqui, Adv.

For Respondent(s) Mr. K.M. Nataraj, Ld. ASG

Mr. Gurmeet Singh Makker, Adv.

Mr. Shailesh Madiyal, Adv.

Mr. Rupesh Kumar, AOR

Mr. Rajeev Sharma, Adv.

Ms. Neelam Sharma, Adv.

Ms. Pankhuri Shrivastava, Adv.

Mr. Ajay Veer Pundir, Adv.

Ms. Anu Gupta, AOR

UPON hearing the counsel the Court made the following O R D E R

The special leave petitions are allowed to be withdrawn in view of the fact that the matter has been finally disposed of by the High Court. The State Government has also issued an order in pursuance of the order of the High Court.

The petitioners will be at liberty to challenge that order before the High Court.

The special leave petitions are disposed of as withdrawn accordingly.

Pending applications stand disposed of.

[CHARANJEET KAUR] [INDU KUMARI POKHRIYAL]
ASSTT.REGISTRAR-CUM-PS ASSTT. REGISTRAR